

**OFFICE OF THE DISTRICT JUDGE OF HOOGHLY**  
**ENGLISH DEPARTMENT**

Order No.123

Dated : 12/05/2020.

As the situation of Chandernagore Sub-division is intensifying as of spreading of Covid-19 at the adjacent areas to the Court premises and under compelling circumstances, in consultation with the Ld. C.J.M., Hooghly the remand file of Chandernagore Sub-division is hereby shifted to Hooghly Sadar on and from 13/05/2020 until further order.

Ld. Chief Judicial Magistrate, Hooghly is hereby requested to direct the Officer-in-charge of all the police stations under Chandernagore jurisdiction to conduct medical check-ups (including symptoms of Covid=19) for the accused persons before production and also directed them to submit medical documents before the Ld. Magistrate at Chinsurah.

Ld. Chief Judicial Magistrate, Hooghly is also requested to direct the G.R.O., Chandernagore to remain present at Chinsurah Court along with the registers to receive the accused persons of Chandernagore jurisdiction.

Ld. Chief Judicial Magistrate, Hooghly is further requested to send the accused persons of Chandernagore jurisdiction to Chandernagore Correctional Home through the police officers of concerned police station by their office vehicle.

Inform all concerned accordingly.

Sd/-  
**District Judge, Hooghly**